

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4102
ANSWERED ON:03.12.2010
RASHTRIYA AROGYA NIDHI
Jakhar Shri Badri Ram ;Singh Shri Dushyant

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Union Government has established Rashtriya Arogya Nidhi to provide free medical facility for BPL families;
- (b) if so, the cost ratio of the scheme between the Union Government and State Governments;
- (c) whether the Union Government has released its share to the State Governments;
- (d) if so, the details of the amount released to each State under the scheme during the last three years and current year, State-wise including Rajasthan;
- (e) if not, the reasons therefor; and
- (f) the time by which the balance amount is likely to be released to the beneficiary States?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a): The Government of India has created Rashtriya Arogya Nidhi (RAN) in 1997 to provide financial assistance to the patients, living below poverty line (BPL), who are suffering from major life threatening diseases, to receive medical treatment in Govt. hospitals.

(b): Under the scheme of Rashtriya Arogya Nidhi, the Central Govt. provides Grant in Aid to the States / Union Territories with legislature for State Illness Assistance Funds set up by them` to the extent of 50 % of their contribution to the State Funds.

The contribution of the Central Govt. to the State Fund is subject to a maximum of Rs.5.00 crore to States with larger number and percentage of population below the poverty line and maximum of Rs.2 crore to other States & UTs with legislatures, whichever is less in a year subject to overall availability of resources.

(c) & (d): The Grant-in-aid released to the States during last three financial year and current financial year so far, is given below :

Name of State Funds released(Rs. in lakhs)
2007-08 2008-09 2009-10 Current year

| | | | |
|------------------|--------|--------|---------|
| Tamil Nadu | - | 250.00 | |
| Goa | 30.00 | 30.00 | - 25.00 |
| West Bengal | 110.25 | | 215.56 |
| Chhattisgarh | | 187.50 | |
| Haryana | | 25.00 | |
| Madhya Pradesh | 87.50 | | |
| Rajasthan | 100.00 | | |
| Himachal Pradesh | 27.00 | | |
| Punjab | 45.25 | 4.75 | |
| Delhi | 70.00 | | |
| Puducherry | | 25.00 | |
| Uttar Pradesh | | 250.00 | |
| Kerala | | 200.00 | |

(e) & (f): The Grant-in-aid is provided to the State Govts from time to time upon fulfilment of certain conditions, viz., Submission of utilisation certificates; list of beneficiaries indicating the illness and amount sanctioned in each case; Audit Report by the A.G. of the State Govt.; etc.